

**DIVISION BENCH**

**O-123**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/409(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>nd</sup> July, 2021, 10:30 A.M**

Name of the Company	M/S OVERTOP MARKETING PRIVATE LIMITED Vs. INFINITY DEVCON PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Ms. Micky Chowdhury, Advocate ] For Operational Creditor
2. Mr. Sandip Ghosh, Advocate ]

**ORDER**

1. Ld. Counsel for the Operational Creditor present. No representation on behalf of the Corporate Debtor.
2. Ld. Counsel for the Operational Creditor submits that she has written instructions to withdraw the petition as the matter was settled between the parties out of the Tribunal. Accordingly, recording the submissions of the Ld. Counsel appearing for the Operational Creditor, CP(IB) No.409(KB)2020 is dismissed.
3. File be consigned to records

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**